

**Mediation Centre, Rajasthan High Court
Jaipur Bench, Jaipur
Cause List Date 20-07-2015**

S. No.	Name of Mediator	Cases Title	Name of petitioner Advocate	Name of Respondent Advocate
1	Sh. Suresh Pareek , Sr. Advocate	S.B. Civil Second Appeal No. 144/09 Radha Mohan Vs. Smt. Badam Bai	Ajeet Bhandari	Shailesh Prakash Sharma
2	Sh. Vinodi Lal Mathur, Advocate	S.B. Civil First Appeal No. 29/05 Dr. Manohar Singh Singhvi Vs. Himmat Singh Singhvi	G.K. Garg	P.C. Sharma
3	Sh. D.S. Vashishtha, RHJS (Retd.)	S.B. Civil First Appeal No. 173/07 Smt. Sarwari Begum Vs. Rayees	J.P. Saxena	O.P. Mishra
4	Sh. A.K. Bajpai , Advocate	D.B. Civil Misc. Appeal No. 3710/14 Dr. Nupur Dravid Vs. Smt. Preeti Dravid	Mahendra Goyal	Purvi Mathur
5	Sh. Swaraj Sharma , Advocate	S.B. Civil Misc. Appeal No. 976/04 Vimla Vs. Omprakash	M.M. Ranjan	Manish Sharma
6	Sh. Alok Garg, Advocate	D.B. Civil Misc. Appeal No.1226/14 Rajendra Vs. Subhita	Vipul Jaiman	Deepak Sharma
7	Sh. Shashi Bhushan Gupta , Advocate	S.B. Civil First Appeal No 96/07 Ramniwas Vs Manisha and Ors.	Anil Jain	R.K. Gaur
8	Sh. Sunit Awasthi, Advocate	S.B. Civil Second Appeal No. 551/11 Om Prakash Vs. Firm Vinod Kumar Virendra Kumar	Rajneesh Gupta	N.C. Goyal
9	Sh. Sunit Awasthi, Advocate	S.B. Civil First Appeal No. 510/05 Ratan Nath Vs. Hajari Nath	J.P. Gupta	Dr. Mahendra Tiwari
10	Sh. Harish Kumar Tripathi , Advocate	D.B. Civil Misc. Appeal No. 3043/14 Sandeep Sharma Vs. Indu Sharma	Akhil Simlote	

NOTICE

Learned Advocates are requested to get such matters referred to Mediation Centre, which in their opinion can be mutually settled by the parties on persuasion by trained Mediators, especially the matters arising out of matrimonial/ family disputes - divorce petitions, maintenance, custody of children, suit for injunction and/or declaration, partition, specific performance, recovery of possession, money suits, disputes between the landlord and tenant, Negotiable Instruments Act, Company matters and the matters of like nature. Learned Advocates may also provide the list of such cases to the Deputy Registrar (Judicial) Rajasthan High Court, Bench at Jaipur.

By Order


(Dr. Shakti Singh Shekhawat)
Deputy Secretary
(Action Plan & ADR)

**Mediation Centre, Rajasthan High Court
Jaipur Bench, Jaipur
Cause List Date 21-07-2015**

S. No.	Name of Mediator	Cases Title	Name of petitioner Advocate	Name of Respondent Advocate
1	Sh. G.K. Garg, Sr. Advocate	D.B. Civil Misc. Appeal No. 2834/09 D.B. Civil Misc. Appeal No. 1514/10 Smt. Yagwati Vs. Ghanshyam	Sh. Ravi Chirania	Sanchit Tamra
2	Sh. Ashok Sharma , Advocate	D.B. Civil Misc. Appeal No. 4030/14 Pushpendra Sirohi Vs. Smt. Anamika	P.S. Sirohi	Rishipal Agarwal
3	Ms. Alka Bhatnagar, Advocate	S.B. Civil Second Appeal No. 476/03 Kistoor Chand Buchra Vs. Gopi Chand	Manish Sharma	Vikash Jain
4	Ms. Alka Bhatnagar , Advocate	D.B. Civil Misc. Appeal No. 2934/07 Girish Kachhawa Vs. Dr. (Smt.) Pooja	J.K. Singhi Ravindra Pal	Onkar Singh Lakhawat
5	Sh. Basant Singh Chhaba, Advocate	S.B. Civil First Appeal No. 652/04 Ramesh Chand Vs. Gajraj	Vijay Choudhary	Dhamendra Agarwal
6	Sh. Ashwani Chobisa , Advocate	S.B. Civil Second Appeal No. 312/03 Ram Mohan Vs. Smt. Laxmi Devi	V.K.Tamolia	G. Bardhar
7	Sh. Sudesh Bansal , Advocate	S.B. Cr. Misc. Petition No. 3492/14 Ramesh Vs. State	Amit Poonia	Subhash Sharma

NOTICE

Learned Advocates are requested to get such matters referred to Mediation Centre, which in their opinion can be mutually settled by the parties on persuasion by trained Mediators, especially the matters arising out of matrimonial/ family disputes - divorce petitions, maintenance, custody of children, suit for injunction and/or declaration, partition, specific performance, recovery of possession, money suits, disputes between the landlord and tenant, Negotiable Instruments Act, Company matters and the matters of like nature. Learned Advocates may also provide the list of such cases to the Deputy Registrar (Judicial) Rajasthan High Court, Bench at Jaipur.

By Order


(Dr. Shakti Singh Shekhawat)
Deputy Secretary
(Action Plan & ADR)